

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2854

ANSWERED ON:22.03.2005

REVIEW CASES OF KV. TEACHERS

Chandrapan Shri C.K.;Nair Shri P.K. Vasudevan;Saradgi Shri Iqbal Ahmed

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a Committee was set up about 3 months back to review cases of Kendriya Vidyalayas teachers who had been transferred (during 2000-04) following Transfer Guidelines of 2000;
- (b) if so, whether the Committee has since submitted its report;
- (c) if so, the details thereof and the follow-up action taken by the Government thereon;
- (d) the details of teachers who have since been removed under Rule 81
- (b) or proceeded on voluntary retirement, category-wise; and
- (e) the details of those whose cases have since been reviewed and those who have been reinstated/ called back?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SHRI M. A. A. FATMI)

(a) to (c) Yes, Sir. The Committee submitted its report with recommendation to the Government as per details given below:

- (i) Cases recommended for reinstatement: - 249
- (ii) Cases recommended for personal hearing - 198
- (iii) Cases rejected which are not covered under Transfer Guidelines of 2000 - 467

After consideration by Government, 234 cases of teachers whose appeals were considered and recommended by the Committee for reinstatement in K.V.S have been approved for reinstatement.

(d) & (e) Article 81 (b) does not speak about voluntary retirement or removal from service.